

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VR2 LAND DEVELOPMENT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	VR2 Land Development Private Limited
2	Date of incorporation of Corporate Debtor	07-May-2007
3	Authority under which Corporate Debtor is incorporated / registered	ROC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70102MH2007PTC170645
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Unit No. L-34, Lower Ground Floor Prime Mall, Beside Irla Church Irla Soc. Road, Ville Parle (West), Mumbai, Maharashtra-400056
6	Insolvency commencement date in respect of Corporate Debtor	06-Jun-2023 (<i>Order received on 7th June 2023</i>)
7	Estimated date of closure of insolvency resolution process	03-Dec-2023
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	DEBI PRASANNA SARANGI IBBI/IPA-002/IP-N00158/2017-2018/10405
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 125, Bhoomi Mall, Plot No. 9 Sector-15, CBD Belapur Navi Mumbai, Maharashtra – 400614 debi.sarangi@judilegalcombine.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 125, Bhoomi Mall, Plot No. 9 Sector-15, CBD Belapur Navi Mumbai, Maharashtra – 400614 rp.vr2landdevelopment@gmail.com
11	Last date for submission of claims	21-Jun-2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VR2 Land Development Private Limited** on 6th June 2023 (*Order received on 7th June 2023*).

The creditors of **VR2 Land Development Private Limited**, are hereby called upon to submit their claims with proof **on or before 21st June 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.-**Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date : 8th June 2023
Place : Navi Mumbai


Debi Prasanna Sarangi

